

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION No. 721

TO BE ANSWERED ON NOVEMBER 21, 2019

DELHI LAND POOLING POLICY

NO. 721. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of applications received in single window system under Land Pooling Policy (LPP) and the action taken thereon, till date, zone-wise;**
- (b) whether the Government has completed the process to include more villages, particularly 14 villages in Zone P1 including Khera Kalan and Khera Khurd that were included in Narela Sub City Plan, under the Land Pooling Policy and if so, the details and present status thereof and if not, the reasons therefor;**
- (c) the measures being taken by the Government to include the said villages indicating the time frame fixed for completing the process; and**
- (d) whether the Government proposes to give provisional permission for construction to land owner in time bound manner under the Policy and if so, the details thereof?**

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

(a) DDA has informed that as on 06.09.2019 (last date for receipt of applications), a total of 6,071 applications have been received on the web-portal through which 6,409.60 Hactare of land has been registered for

expression of willingness to participate in Land Pooling Policy (LPP). The zone wise details are as follows:

Zone	Number of applications received.	Land registered (in Hectares)
K-I	166	231
L	1,154	1,659
N	3,420	3,269
P-II	1,330	1,247
J	1	3.6
Total	6,071	6,409.60

These applications are being scrutinized and mapping of pooled land on GIS platform has been undertaken by DDA to ascertain the eligibility of sectors.

(b) & (c) DDA has intimated that the proposal to declare 14 villages (part) falling in Zone P-I including Khera Kalan (part) and Khera Khurd (part) as Urban under Section 507 of Delhi Municipal Corporation Act, 1957 and as Development area under Section 12 of Delhi Development Act, 1957 has been referred to North Delhi Municipal Corporation (Nr. DMC) and the Government of National Capital Territory of Delhi (GNCTD), respectively on 08.08.2018. The matter is under consideration of Nr.DMC and GNCTD, as such no fixed timeframe for completion of the process can be given. DDA has informed that after completion of this process it will consider the names of these 14 villages for participation in LPP.

(d) No, Sir.
